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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/ /2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District & Sessions Judge,**  
Golaghat.

Dated Guwahati, the 26<sup>th</sup> of September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Your letter No.DJ(G)/8699/2024, dated 20.09.2024.

Sir,

With reference to the above, I am directed to inform you that Smti Tintina Devi Hazarika, Civil judge (Jr.Div.) No.1, Golaghat is allowed to **avail LTC for the block period 2022-2024** for travelling from Golaghat to Jaisalmer via Guwahati and Jaipur **and return**, w.e.f. 14.10.2024 till 20.10.2024, along with her husband, who resides in Mumbai and will join the trip at Jaisalmer, and her mother & unmarried sister (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Further, Smti Hazarika is allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024.

Smti Hazarika may be informed accordingly.

Yours faithfully,

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/ ~~9990~~ 43 /2024/A, dated 26<sup>th</sup> of September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti Tintina Devi Hazarika, Civil Judge (Jr.Div.) No.1, Golaghat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter to the official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**